



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
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RBI/2014-15/253

RPCD.RRB.RCB.AML.No. 3571/07.51.019/2014-15

October 7, 2014

Regional Rural Banks (RRBs) and
State /Central Co-operative Banks (StCBs/CCBs)

Madam / Dear Sir,

**Implementation of Section 51-A of UAPA, 1967 -
Updates of the UNSCR 1988(2011) Taliban Sanctions List**

Please refer to our circular [RPCD.CO.RRB.RCB.AML.No.2790/07.51.019/2014-15 dated September 9, 2014](#) on the captioned subject. We have since received from Government of India, Ministry of External Affairs, UNP Division, [a copy of the press release regarding 6th update, dated September 23, 2014](#) regarding changes made in the “1988 Sanctions List”, i.e. list of individuals and entities linked to Taliban.

2. The press releases concerning amendments to the list are available at <http://www.un.org/sc/committees/1988/pressreleases.shtml> and press release pertaining to 6th update is available at <http://www.un.org/News/Press/docs//2014/sc11573.doc.htm>

The updated Taliban Sanctions List is also available

- in PDF format at <http://www.un.org/sc/committees/1988/pdf/1988List.pdf>
- in XML format at <http://www.un.org/sc/committees/1988/1988List.xml>
- in HTML format at <http://www.un.org/sc/committees/1988/1988List.htm>

3. Regional Rural Banks and State / Central Cooperative Banks are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

ग्रामीण आयोजना और ऋण विभाग, केंद्रीय कार्यालय, 10वीं मंजिल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, पो.वा.सं.10014, मुंबई 400 001
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चेतावनी: रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्तिगत जानकारी जैसे बैंक के खाते का न्यॉर, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



4. Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circulars RPCD.CO.RRB.No.39/03.05.33 \(E\)/2009-10 dated November 05, 2009](#) and [RPCD.CO.RF.AML.BC.No.34/07.40.00/2009-10 dated October 29, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circulars mentioned in paragraph 4 above. Banks are also advised that any request for delisting received by any bank, is to be forwarded electronically to Joint Secretary (IS-I), Ministry of Home Affairs (MHA), Government of India for consideration.

6. Compliance Officer/Principal Officer should acknowledge receipt of this circular to our Regional Office concerned.

Yours faithfully,

(A.G. Ray)
General Manager